

ing of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comment of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5650/82].

(3) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1981-82.

(ii) Annual Report of the Bharat Earth Movers Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5651/82].

(4)(i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, for the year 1981-82.

(ii) Annual Report of the Bharat Electronics Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5652/82].

INDIAN POLICE SERVICE (UNIFORM) AMENDMENT RULES, 1982 TWENTIETH REPORT OF DEPUTY COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA FROM JULY, 1978 TO JUNE, 1980, AN EXPLANATORY NOTE IN REGARD TO THE REPORT AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTER OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy of the Indian Police Service (Uniform) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 880 in Gazette of India dated the 23rd October, 1982 under sub-section (2)

of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5647/82].

(2) A copy of the Twentieth Report (Hindi and English version) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1978 to June, 1980.

(3) An Explanatory Note (Hindi and English versions) in regard to the Report.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (2) above.

[Placed in Library. See No. LT-5648/82].

MR. SPEAKER: Shri Dharma Vir.

(Interruptions)

I am not immune to any suggestion from the House. I go according to the suggestions given. Still you do not try to cooperate with me. I work according to the wishes of the House. Why should you not cooperate?

Shri Dharma Vir.

BEEDI WORKERS WELFARE FUND (AMENDMENT) RULES, 1982 AND LIMESTONE AND DOLOMITE MINES LABOUR WELFARE FUND (AMENDMENT) RULES, 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA VIR): I beg to lay on the Table:

(1) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 839 in Gazette of India dated the 21st August 1982 and 2nd October, 1982 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.

[Placed in Library. See No. LT-5653/82].

(2) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 550 in Gazette of India

dated the 12th June, 1982 under sub-section (4) of section 16 of the Limestone Dolomite Mines Labour Welfare Fund Act, 1972. [Placed in Library. See No. LT- 5654/82].

(Interruptions).

MR. SPEAKER: He is a Member first and then the Minister. Shri Poojary.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Are we going to see you here on Monday at 11 a.m.?

MR. SPEAKER: No, you are not; at least me.

SOCIAL SECURITY CERTIFICATES (SECOND AMENDMENT) RULES, 1982, NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944, REVIEW ON AND ANNUAL REPORT OF LIFE INSURANCE CORPORATION OF INDIA FOR THE PERIOD ENDED 31-3-82 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY): I beg to lay on the Table—

(1) A copy of the Social Security Certificate (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 627(E) in Gazette of India dated the 25th October, 1982 under section 12 of the Government Savings' Certificate Act, 1959. [Placed in Library. See No. LT-5655/82].

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1982:—

(i) G.S.R. 638(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of existing rate of basic customs duty on unwrought copper upto 15th November, 1982.

(ii) G.S.R. 639(E) published in Gazette of India dated the 1st November, 1982 together with an ex-

planatory Note regarding continuance of exemption from auxiliary duty of customs on unwrought copper upto 15th November, 1982.

(iii) G.S.R. 640(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding concessional rate of import duty on automatic flow forming machine.

(iv) G.S.R. 628(E) published in Gazette of India dated the 25th October, 1982 regarding exemption to goods from customs duty in connection with IX Asian Games, 1982. [Placed in Library. See No. LT-5656/82].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 641(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of the existing rate of excise duty on copper.

(ii) G.S.R. 642(E) published in Gazette of India dated the 1st November, 1982 together with an explanatory Note regarding continuance of the existing basic excise duty on manufacture of copper. [Placed in Library. See No. LT-5657/82].

(4) A copy of Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, for the period ended the 31st March, 1982 along with Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.

(5) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India, for the period ended the 1st March, 1982. [Placed in Library. See No. LT-5658/82].